



2026:DHC:7510



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010327212019

+ **OMP (ENF.) (COMM.) 129/2019, EX.APPL.(OS) 441/2023 & EX.APPL.(OS) 1673/2024**

TATA CAPITAL FINANCIAL SERVICES LIMITED

.....Decree Holder

Through: Ms. Savyasachi K. Sahai, Mr.
Rishabh Bhardwaj and Ms.
Madhumita Bagchi, Advs.

versus

ADVANCE SURFACTANTS INDIA LIMITED & ORS.

.....Judgement Debtors

Through: Mr. Akshat, Adv. for Mr. Pallav
Saxena, Adv. for JD-3, 4, 5 and
7.

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CNR No. DLHC010311512020

+ **OMP (ENF.) (COMM.) 120/2020 & EX.APPL.(OS) 440/2023**

TATA CAPITAL FINANCIAL SERVICES LIMITED

.....Decree Holder

Through: Ms. Savyasachi K. Sahai, Mr.
Rishabh Bhardwaj and Ms.
Madhumita Bagchi, Advs.

versus

MR. ASHOK MAHINDRU & ANR.Judgement Debtors

Through: Mr. Akshat, Adv. for Mr. Pallav
Saxena, Adv. for JD-1 and 2.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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03.09.2026



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1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present enforcement petitions, with liberty to file again as and when situation arises.
2. Leave and liberty, as aforesaid, are granted.
3. The present petitions are, accordingly, dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 3, 2026/gunn